



TAMIL NADU LEGISLATIVE ASSEMBLY

EIGHTH ASSEMBLY

**FOURTH SESSION-SECOND MEETING
(From 20th March 1987 to 11th May 1987)**

RESUME OF BUSINESS

**Legislative Assembly Secretariat
Fort St. George, Madras-600 009.**

PREFACE

This publication contains a brief resume of the business transacted by the Tamil Nadu Legislative Assembly during its second meeting of the Fourth Session of the Eighth Tamil Nadu Legislative Assembly held from the 20th March 1987 to the 11th May 1987.

Madras - 600009
Dated 9th July, 1987

C.K. RAMASWAMY,
Commissioner and Secretary.

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TAMIL NADU LEGISLATIVE ASSEMBLY

EIGHTH ASSEMBLY - FOURTH SESSION - SECOND MEETING

**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE
 ASSEMBLY FROM 20TH MARCH 1987 TO 11TH MAY 1987.**

I. SUMMONS

Summons for the Second Meeting of the Fourth Session of the Eighth Tamil Nadu Legislative Assembly were issued to Members on the 27th February 1987 in D.O. Letter No. 3763/87-1, TNLAS(B-I), dated 27th February, 1987.

II. DURATION OF THE MEETING

The Second Meeting of the Fourth Session of the Eighth Legislative Assembly commenced on the 20th March, 1987 and adjourned sine die on the 11th May, 1987.

III. PROROGATION

The Fourth Session of the Eighth Tamil Nadu Legislative Assembly was prorogued with effect from 15th June 1987-vide S.O. Ms. No. 137, Legislative Assembly Secretariat, dated 15th June 1987.

IV. SITTINGS OF THE ASSEMBLY

The Tamil Nadu Legislative Assembly met for 35 days during the period from 20th March 1987 to 11th May 1987 on the following days:-

20th March 1987, 23rd March 1987, 24th March 1987, 25th March 1987, 26th March 1987, 27th March 1987, 28th March 1987, 31st March 1987, 1st April 1987, 2nd April 1987, 3rd April 1987, 4th April 1987, 6th April 1987, 7th April 1987, 8th April 1987, 9th April 1987, 10th April 1987, 11th April 1987, 20th April 1987, 21st April 1987, 22nd April 1987, 23rd April 1987, 24th April 1987, 25th April 1987, 27th April 1987, 28th April 1987, 29th April 1987, 30th April 1987, 4th May 1987, 5th May 1987, 6th May 1987, 7th May 1987, 8th May 1987, 9th May 1987 and 11th May 1987.

It also met in the evening for 11 days on the following dates:-

2nd April 1987, 3rd April 1987, 7th April 1987, 21st April 1987, 22nd April 1987, 23rd April 1987, 24th April 1987, 28th April 1987 29th April 1987, 8th May 1987 and 11th May 1987.

It terms of Hours it sat for 177 Hours.

V. OBITUARY REFERENCES

(i) Obituary references was made in the Assembly on the demise of the following former members of the Assembly on the dates noted against each:

<i>Serial number and name.</i>	<i>Constituency.</i>	<i>Period in which served as number.</i>	<i>Date of demise.</i>	<i>Date on which reference was made in the Assembly.</i>
(1)	(2)	(3)	(4)	(5)
1. Thiru T. Ganapathy	Pazhavur Nanguneri Tirunelveli District.	1952-57 1971-76	24th March 1987.	10th April 1987.
2. Thiru R. Chidambara Bharathy.	Manamadurai, Ramanathapuram District.	1957-62	30th April 1987.	6th May 1987.
3. Thiru N. S. Varadachari.	Madras City-South General Urban	1937-39 1946-52	1st May 1987.	6th May 1987.

The Members stood in silence for two minutes as a mark of respect to the deceased.

(ii) Obituary reference was also made by the Hon. Speaker in the House on 20th March 1987 for those persons who lost their lives when the Rockfort Express which left for Tiruchirappalli on 14th March 1987, met with an accident over Marudayar bridge near Ariyalur, Tiruchirappalli due to bomb blast on 15th March 1987.

The Members stood in silence for two minutes as a mark of respect to the deceased.

VI. CONDOLENCE RESOLUTION ON THE DEMISE OF THIRU V.P. CHINTHAN, M.L.A.

On the 9th May 1987, Hon. Dr. V.R. Nedunchezhiyan, Leader for the House (Minister for Finance) moved the following Condolence Resolution namely:-

"1985 ஆம் ஆண்டு முதல் இந்திய கம்யூனிஸ்ட் மார்க்ஸிஸ்ட் சார்பில் செங்கற்பட்டு மாவட்டம் வில்லிவாக்கம் தொகுதியிலிருந்து தேர்ந்தெடுக்கப்பட்ட உறுப்பினரான திரு வி.பி. சிந்தன் அவர்கள் 8-5-1987 ஆம் நாள் அன்று சோவியத் யூனியனில் உள்ள வால்கா கிரேட் நகரில் மாரடைப்பால் இயற்கை எய்தியதைக் குறித்து இந்த அவை வருந்துகிறது. அவர் மறைவால் ஒரு நல்ல அரசியல்வாதியையும், தொழிற்சங்கத் தலைவரையும், இனிய பண்பாளரையும், அன்பு அடக்கம் எளிமை ஆகிய நல்ல பண்புகளையும் ஒருங்கே பெற்றவருமான ஒரு சிறந்த சட்டமன்ற உறுப்பினரையும் இந்த அவை இழந்துவிட்டு இருக்கிறது. அன்னாரின் மறைவு குறித்து அவரை

இழந்துவிட்ட குடும்பத்தினருக்கு ஆழ்ந்த வருத்தத்தையும், பரிவினையும், இரங்கலையும் இப்பேரவை தெரிவித்துக்கொள்கிறது."

The above Resolution was adopted Nem., Con., and the House observed silence for two minutes and then adjourned for the day as a mark of respect to the deceased.

VII. QUESTIONS.

Six hundred and twenty-three Starred Questions were answered on the floor of the House, Answers to six hundred Unstarred Questions were placed on the Table of the House.

VIII. STATEMENTS MADE BY MINISTERS UNDER RULE 110 (OLD RULE 111) OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

During the period under review, three statements were made under Rule 110 of the Tamil Nadu Legislative Assembly Rules on matters of public importance.

<i>Serial number and date.</i> (1)	<i>Statement made by</i> (2)	<i>Subject</i> (3)
1. 8th April 1987	Hon. Dr. V. R. Nedunchezhiyan, Minister for Finance (Leader of the House).	Drought situation in Tamil Nadu.
2. 8th April 1987	Hon. Thiru V.V. Swaminathan, Minister for Tourism, Prohibition and Electricity.	Interruption in power supply in Madras City at 3-15 p.m. on 8th April 1987, when the House was in session.
3. 10th April 1987	Hon. Dr. V. R. Nedunchezhiyan, Minister for Finance.	Action taken by Government on the drought situation in Tamil Nadu.

IX. STATEMENT MADE BY MINISTERS UNDER RULE III (OLD RULE 112) OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

During the period under review, only one statement was made under Rule 112 of the Tamil Nadu Legislative Assembly Rules-

- (1) On the 29th April 1987, Hon. A. Arunachalam, Minister for Adi-Dravidar-Welfare, made a statement relating the correct position of the short notice question No. 3902 given notice of by Thiru S. Jayachandran, M.L.A., regarding the alleged misappropriation of in Nandanar Funds Kalvi Kazhagam, Chidambaram.

**X. STATEMENT UNDER RULE 212 (OLD RULE 238) OF THE TAMIL NADU
LEGISLATIVE ASSEMBLY RULES.**

On the 24th April, 1987, Hon. Thiru S. Muthusamy, Minister for Transport made a statement under Rule 212 of the Assembly Rules in regard to the newly formed 'Annai Sathya Transport Corporation'.

**XI. CALLING ATTENTION NOTICES UNDER RULE 55 OF THE TAMIL NADU
LEGISLATIVE ASSEMBLY RULES**

189 Statements were made on the floor of the House by Hon. Minister under Rules 55 of the Tamil Nadu Legislative Assembly Rules on the following matters of urgent public importance-

During this period, Rule 55 (6) of the Tamil Nadu Legislative Assembly Rules which prescribes that no more than two matters shall be raised in a day was suspended for this session on a motion moved by Hon. Leader of the House and adopted by the House on 26th March 1987 in order to provide more opportunities to Members to raise matters of public importance relating to their constituencies. Accordingly, five call attention notices were tabled in the House from 26th March 1987 and ten call attention notices were tabled from 21st April 1987 onwards on matters of public importance.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of members who called the attention of Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
1. 24th March 1987	Thiruvallargal: V. Balakrishnan A.S.A. Arumugam.	Hon. Minister for Health.	Damages caused to wet and dry lands due to smoke emanating from the Tamil Nadu Cements Factory in Alangulam in Kamarajar district.
2. 24th March 1987	Thiru T. R. Venkataraman.	Hon. Minister for Tourism, Prohibition and Electricity.	Shortage of Judicial and Non-Judicial Stamp Papers resulting in black market sale.
3. 25th March 1987	Thiru V.P. Balasubramanian, Deputy Speaker.	Hon. Chief Minister.	Plight of farmers throughout Tamil Nadu due to ban on the sale and distribution of explosives and gun powder used for deepening wells.
4. 25th March 1987.	Thiru V. Balachandran.	Hon. Minister for Finance.	Suffering of poor people due to delay in the issue of patta even though orders have been issued to issue patta at Pandavar Mangalam village Kovilpatti taluk in V.O. Chidambaranar district.
5. 26th March 1987.	Dr. K. Nallamuthu.	Hon. Minister for Finance.	Plight of Adi-Dravidars and landless poor due to grant of pattas of thousands of poramboke lands to Government officials and rich people in Pandagabadi village in Perambalur Constituency.

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<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
6. 26th March 1987.	Thiru N.S.V. Chithan.	Hon. Minister for Industries and Agriculture.	Hardship faced by public in Thirumangalam Town due to acute scarcity of drinking water.
7. 26th March 1987.	Thiru Saidai S. Duraisamy.	Hon. Minister for Health.	The hardship caused to the public of Saidapet area due to the non-appointment of sufficient staff in the Government Dispensary, Saidapet.
8. 26th March 1987.	Thiru K.R. Chinnaraj.	Hon. Minister for Tourism Prohibition and Electricity.	The grave situation in certain villages of Krishnagiri taluk caused by the wild elephants destroying paddy, banana crops, etc.
9. 26th March 1987.	Thiruvalargal: Dr. D. Kumaradhas, K. Ramani, V.P. Chintan., G. Veeraiyan, M. Sellamuthu, J. Hemachandran.	Hon. Minister for Noon Meal, Social Welfare and Khadi.	The plight of thousands of toddy tappers in getting financial assistance of Rs. 2,000.
10. 27th March 1987.	Thiru M. Marimuthu	Hon. Minister for Food.	Hardships caused to the residents at Vellaikkal area in Thirupparangundram Assembly Constituency due to stoppage of basic amenities like drinking water and street lights.

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11. 27th March 1987.	Thiru M. Chinnaraj.	Hon. Minister for Health.	The tension prevailing among the public of Kiliyur and Karadimadai Villages in Coimbatore District due to delay in the construction of buildings for the Primary Health Centers.
12. 27th March 1987.	Thiruvalargal: Parambai A. Baluchamy, K. Muthuvel.	Hon. Minister for Education and Law.	Hardship caused to the public in Ramanathapuram district due to the functioning of the District Magistrate Court still at Madurai district.
13. 27th March 1987.	Thiru K. Subbarayan.	Hon. Minister for Public Works.	The demand made by the people of Madras City to let the Coovam Water into Sea.
14. 27th March 1987.	Thiru M. Manimaran.	Hon. Minister for Public Works.	The detrimental effect to irrigation due to modernisation of canal head at Thiruppalli Mukkudal near Thiruvarur.
15. 28th March 1987.	Thiru P. Theertharaman.	Hon. Minister for Health.	The plight of the public due to unhygienic and dilapidated condition of the Government Hospital at Palacode.

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16.28th March 1987.	Thiruvallargal: Dr. D. Kumaradhas, M. Sundaradas, S. Retnaraj, J. Hemachandran.	Hon. Minister for Education and Law.	The plight of 121 students of the Annai Velankanni College, Thovalai in Vilavancode Taluk of Kanyakumari District who could not appear for examinations.
17.28th March 1987.	Thiru K. Sholairaj.	Hon. Minister for Tourism, Prohibition and Electricity.	Hardship faced by the cattle owners in Manapparai Taluk, due to the sudden attack of 'anthrax' disease resulting in the death of more than 1,000 cattles in that area.
18.28th March 1987.	Thiruvallargal: G.K.J. Bharathi, S. Jayachandran.	Hon. Minister for Tourism, Prohibition and Electricity.	Plight of families of 30 persons who died last month at Thiruvottiyur, due to the consumption of illicit arrack.
19.28th March 1987.	Thiru K. Balasubramanian.	Hon. Minister for Public Works.	The plight of agriculturists in Coleroon Panchayat Union due to water scarcity.
20.31st March 1987.	Thiru T. Theerthagiri Gounder.	Hon. Minister for Industries.	The necessity to reopen the Lasco Steels and Moulding Factory at Thottampatti, Dharmapuri district.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of members who called the attention of Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
21. 31st March 1987.	Thiru A. Thangarasu.	Hon. Minister for Health.	The letting out of the acidic effluent water in the Iyyeneri Lake from the S.I.L. Company at Vadalur in Kurinjipadi Assembly Constituency, South Arcot district.
22. 31st March 1987.	Thiru V.P. Chintan.	Hon. Minister for Tourism, Prohibition and Electricity.	Disciplinary action taken against certain T. N. E. B. employees in spite of stay orders issued by the Madras High Court.
23. 31st March 1987.	Thiru G. Anantha Krishna.	Hon. Minister for Tourism, Prohibition and Electricity.	Hunger strike by the Tamil Nadu Selection Grade Temple Staff Association at Arulmigu Devi Karumariamman Temple, Thiruverkadu and at several other places in Tamil Nadu.
24. 31st March 1987.	Thiru K. Paramalai	Hon. Minister for Adi Dravidar Welfare.	The dilapidated and dangerous condition of the buildings, housing the hostels, class rooms and office of the Pre-Examination Coaching Centre for I.A.S., Nandanam, Madras-35.
25. 1st April 1987.	Thiru V. R. Jayaraman	Hon. Minister for Health.	The necessity to start a Girls Hostel for the Backward Classes students studying at Mathapatnam in Ambasamudram.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of members who called the attention of Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
26. 1st April 1987.	Thiruvallargal: K. Subbarayan P. Uthirapathy.	Hon. Minister for Education and Law.	The situation arising out of the Girls High School in Kottur, Thanjavur district, now functioning in a rented building being forced to vacate from that building.
27. 1st April 1987.	Thiru T. Swamikannu	Hon. Minister for Education and Law.	Delay in issue of Government Orders to upgrade the Middle School at Maraimalai Nagar in Chengalpattu district as a High School.
28. 1st April 1987.	Thiru A. Premkumar	Hon. Minister for Tourism, Prohibition and Electricity.	The necessity to protect the dilapidated compound walls and the beautiful architecture and sculpture of the Arulmigu Soundara Raja Perumal Temple near Thadikkombu in Dindigul Assembly Constituency.
29. 1st April 1987.	Thiru S. P. Manavalan	Hon. Minister for Adi Dravidar Welfare.	The improper functioning of the Periyalavu Multi-purpose Co-operative Societies established for hill tribes, at Pudur Nadu, Javvadu Hills in Tiruppattur taluk, North Arcot district.

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30. 2nd April 1987.	Thiru M. Manimaran	Hon. Minister for Finance.	The stringent attitude of the Government in recovering loans advanced by the co-operative societies in Thanjavur District.
31. 2nd April 1987.	Thiru T. Anbazhagan	Hon. Minister for Finance.	The plight of the public in getting drinking water in drought areas due to imposing the pre-condition that there should be atleast one kilometer distance between two bore wells and that there should be a minimum population of 500 persons in that area.
32. 2nd April 1987.	Thiruvalargal K.A. Sengottian, P.G. Narayanan. S. Balakrishnan.	Hon. Minister for Food.	The inadequate salary of Rs. 100 per month given to the sanitary workers working in panchayats all over Tamil Nadu since long time.
33. 2nd April 1987.	Thiru N.S.V. Chithan	Hon. Minister for Education and Law.	The situation prevailing among the public due to classes being conducted under the trees without proper building for the students of Government Boys Higher Secondary School at Thirumangalam.

<i>Serial number and date on which the statement was made</i>	<i>Name of members who called the attention of Minister</i>	<i>Minister who made the statement</i>	<i>Subject</i>
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34. 2nd April 1987.	Thiruvallargal S. Rajaraman, S. Sivaraj, Dr. K. Nallamuthu.	Hon. Minister for Education and Law.	The non-availability of text books and note books in the schools and shops at the rate prescribed by the Government and the anxiety prevailing among the students.
35. 3rd April 1987.	Thiru Omalur K. Anbazhagan.	Hon. Minister for Industries and Agriculture.	The situation prevailing among the labourers of the Tamil Nadu Magnesite in Omalur Union, Salem district due to non-payment of gratuity for their period of service at Salem Magnesite Factory.
36. 3rd April 1987.	Thiruvallargal K. Ramani, G. Veeraiyan, M. Sellamuthu, V.P. Chintan, J. Hemachandran, Dr. D. Kumaradhas.	Hon. Minister for Health.	The situation prevailing among the public due to the missing of fishermen who went for fishing on 18th January 1987 at Thuthur in Kanyakumari District.
37. 3rd April 1987.	Thiru K. Venkatachalam.	Hon. Minister for Health.	The prevalence of T. B. among the public in Tiruchirappalli District due to the smoke emanating from the Dalmia Cements and Dalmia Ceramics factories and the damage caused to arable lands near Lalgudi due to the effluent that is let into the Panguni Canal from Kothari Sugars and Chemical Factory.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of members who called the attention of Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
38. 3rd April 1987.	Thiru K. Sholairaj.	Hon. Minister for Health.	The anxiety of the public suffering from nasal bleeding and Asthma in consequence of the dusty smoke emanating from the stone quarry crushers newly started near the Tiruchirappalli-Thanjavur road.
39. 3rd April 1987.	Thiru Saidai S. Duraisamy.	Hon. Minister for Public Works.	The delay in commencing the construction of preventive walls for floods on the banks of the Adayar river.
40. 4th April 1987.	Thiru A. Thangarasu	Hon. Minister for Food.	The anxiety prevailing among the labourers, due to the closure of the Gangappa Paper Mills at Vadakuthu.
41. 4th April 1987.	Thiruvallargal K. Subbarayan P. Uthirapathi	Hon. Minister for Industries and Agriculture.	The delay in commissioning the II stage of the drinking water supply scheme in Thiruppur Town.
42. 4th April 1987.	Thiru S. Kumaragurubara Ramanathan.	Hon. Minister for Industries and Agriculture.	The migration of people of Ottapidaram and Vilathikulam Panchayat Unions to other areas due to water scarcity.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of members who called the attention of Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
43. 4th April 1987.	Thiruvallargal V.P. Chintan J. Hemachandran	Hon. Minister for Noon Meal Social Welfare and Khadi.	Hospitalisation of 162 children after taking Noon Meals in the Nutritious Noon Meal Centre at Nallambakkam Kandigai Village near Tambaram.
44. 4th April 1987.	Thiruvallargal T. R. Venkataramanan. J. Mohamed Gani.	Hon. Minister for Noon Meal, Social Welfare and Khadi.	The anxiety prevailing among villagers due to the announcement of the abolition of Integrated Nutritious Noon Meal Scheme from 31st March onwards.
45. 6th April 1987.	Thiru K. Subbarayan.	Hon. Minister for Finance.	Non-regularisation of the services of the staff not having Co-operative Training even though they have taken Co-operation as optional subject (Diploma in Rural Service) and possess the Diplomas in D. R. S.
46. 6th April 1987.	Thiruvallargal: E.V.K.S. Elangovan. P.K.M. Muthuramalingam. N.S.V. Chithan	Hon. Minister for Finance.	The non-appointment of 382 village Administrative Officers selected before 3 years.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of members who called the attention of Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
47. 6th April 1987.	Thiru V. Balachandran.	Hon. Minister for Food.	Strike threat given by the Burma Tamils Welfare Association due to non-implementation of the orders issued in G. O. Ms. No. 2778, Revenue Department, dated 6th December 1979, allotting half a ground of plots among the 3,132 Burma Repatriates in Perambur Village in Survey No. 779/33 in Vysarpadi.
48. 6th April 1987.	Thiru A. Premkumar	Hon. Minister for Food.	The hardships experienced by the patients as well as doctors in the E. S. I. Hospital, Dindigul for want of proper toilet and water facilities.
49. 6th April 1987.	Dr. K. Nallamuthu	Hon. Minister for Industries and Agriculture.	Irregularities committed by the Managing Director of the Nehru Sugar Factory, Perambalur, Tiruchirappalli district and the sudden dismissal of about 150 temporary workers of the factory.
50. 7th April 1987.	Thiruvalargal: R. Govindasamy K. subbarayan	Hon. Minister for Food.	The treatment meted out to about 600 workers as bonded labourers in the Rajeswari Mills and Sulochana Textiles at Gudiyatham in North Arcot district.

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51. 7th April 1987.	Thiru T. R. Venkataramanan.	Hon. Minister for Industries and Agriculture.	The failure of the Tomato seeds produced by the Indo-American Society at Bangalore which was distributed by the Agriculture Department of Tamil Nadu, resulting heavy loss to the farmers during the Tomato season.
52. 7th April 1987.	Thiruvallargal : M. Rajangam, K. Krishnamurthy.	Hon. Minister for Health.	The situation prevailing among the public due to poisonous gas with foul odour let out from the Government Industrial Estate at Tiruppuvanam causing frequent fire accidents in that Estate.
53. 7th April 1987.	Dr. D. Kumaradhas	Hon. Minister for Health.	The necessity to check out the break of filaria spreading in Kanyakumari district.
54. 7th April 1987.	Thiru K. Hutchi Gowder.	Hon. Minister for Tourism Prohibition and Electricity.	The closure of the Wild Life Sanctuary at Mudumalai for past 45 days and the plight of the animals for want of water in that area.
55. 8th April 1987	Thiru A. Rahman Khan.	Hon. Minister for Food.	The non-issue of ration cards by the Tamil Nadu Civil supplies Corporation to many people in Madras City.

<i>Serial number and date on which the statement was made</i>	<i>Name of members who called the attention of Minister</i>	<i>Minister who made the statement</i>	<i>Subject</i>
(1)	(2)	(3)	(4)
56. 8th April 1987.	Thiru M. Marimuthu	Hon. Minister for Food.	The situation prevailing among the residents of Madura Coats Workers Colony at Harvipatti Township due to unhygienic conditions prevailing there because of lack of basic amenities like drinking water, street lights, road and drainage facilities which have not been provided by the Madura Coats Management, as per agreement.
57. 8th April 1987.	Thiru Gudalur E.V.Velu	Hon. Minister for Health.	The situation prevailing among the Public due to non-availability of medical facilities to the Adi-Dravidars at Kamarajapuram, Arikesavanallur in Cheranmahadevi.
58. 8th April 1987.	Thiru S. P. Manavalan.	Hon. Minister for Health.	Non-availability of medical facilities to the hill tribes of Javvadu hills in Tirupathur taluk of North Arcot district.
59. 8th April 1987.	Thiru A.S.A. Arumugam.	Hon. Minister for Tourism, Prohibition and Electricity.	The discontent prevailing among the public due to the escalation in the valuation of lands in Kamarajar District and the consequent non-registration of documents in the entire district for the past one week.

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60. 9th April 1987	Thiru N.S.V. Chithan	Hon. Minister for Finance.	The tense situation prevailing among the public due to the conversion of all gold jewels into brass jewels pledged by the public in the Chengalpattu City Co-operative Bank by the Bank authorities.
61. 9th April 1987.	Thiru M. Meenakshi sundaram.	Hon. Minister for Industries and Agriculture.	The steep fall in the price of salt resulting in the closure of many salt manufacturing units in many villages of Kodiyakkadu in Vedaranyam taluk, Thanjavur district.
62. 9th April 1987.	Thiru M. Chinnaraj.	Hon. Minister for Industries and Agriculture.	The proposed strike by the teaching staff of the Tamil Nadu Agricultural University at Coimbatore to press their various demands pending for a long time.
63. 9th April 1987.	Thiru Saidai S. Duraisamy.	Hon. Minister for Transport.	Delay in the construction of the bridge connecting Kottur and Nandanam.
64. 9th April 1987.	Thiru Omalur K. Anbalagan.	Hon. Minister for Tourism, Prohibition and Electricity.	The situation created due to the objections raised by the officials of the Forest Department while undertaking survey for laying power lines to provide street lights to certain Villages in Kadayampatti Panchayat Union at Servarayan Hills, Salem District.

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65. 10th April 1987.	Thiruvallargal: K. Ramani J. Hemachandran G. Veeraiyan, V.P. Chinthan.	Hon. Minister for Education and Law.	The plight of students undergoing training in tailoring at Sirkazhi, and other places as there is no examination centre at Sirkazhi.
66. 10th April 1987.	Thiruvallargal: M. Rajangam K. Krishnamoorthy S. Rajaraman.	Hon. Minister for Transport.	The situation prevailing among the Tamil Nadu Handloom Silk Weavers and Co-operative Society Members due to scarcity of raw materials in the Tamil Nadu Silk Marketing Federation and Karnataka Silk Board.
67. 10th April 1987.	K. Sholairaj	Hon. Minister for Tourism, Prohibition and Electricity.	The inconvenience caused to the people of Usilampatti, F. Keezaiyur, Sampatti and Suliapatti in Manapparai taluk, Tiruchirappalli district as they have to go to the registration office at Viralimalai in Pudukkottai District instead of Manapparai which is near to them.
68. 10th April 1987.	Thiruvallargal: M. Manimaran A. Natarasan	Hon. Minister for Tourism, Prohibition and Electricity.	The failure to appoint Accounts Officers in temple having higher revenues which are under the control of the Hindu Religious and Charitable Endowments Department.

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<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
69. 10th April 1987.	Thiru K. Subbarayan.	Hon. Minister for Public Works.	The representation made by the agriculturists of Coimbatore District pressing their Demands to hold talks with Government of Kerala for the execution of Punnampuzha and Pandiyaru Scheme.
70. 11th April 1987.	Thiru T. R. Venkataramanan.	Hon. Minister for Industries and Agriculture.	The situation prevailing among the public due to the reported move of the Government to sell the Tamil Nadu Chemicals Company functioning effectively to private parties.
71. 11th April 1987.	Thiru V. Balakrishnan.	Hon. Minister for Health.	The dilapidated condition of the Backward Class Welfare hostel housed in a rental building at Thiruthangal Town Panchayat, in Sivakasi Assembly Constituency Kamarajar district.
72. 11th April 1987.	Dr. N. Masilamani	Hon. Minister for Health.	The hardship experienced by the people due to the non-completion of new buildings constructed for the Maternity and Child Health Centre in certain villages in Jayankondan Assembly Constituency.

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73. 11th April 1987.	Thiru F. M. Rajarathinam.	Hon. Minister for Tourism, Prohibition and Electricity.	The plight of the Public due to merging of Electricity Board subdivision at Eraniel from Tuckalai to Kuzhithurai division in Kanyakumari district.
74. 11th April 1987	Thiru K. Hutchi Gowder.	Hon. Minister for Tourism, Prohibition and Electricity.	The situation arising out of ten elephants having been shot dead within a month in the world famous wild life Sanctuary and Tourism Centre at Mudumalai.
75. 20th April 1987	Thiru S. Semmalai	Hon. Minister for Finance.	The dismissal of Junior Assistants selected by Tamil Nadu Public Service Commission under Group IV Services in 1984 working in the Revenue Section of District Collectorate, Salem.
76. 20th April 1987	Thiru Gudalore E. V. Velu.	Hon. Minister for Industries and Agriculture.	The destruction of 37 lakhs rupees worth of sugar by fire at the Co-operative Sugar Factory at Kallakurichi.
77. 20th April 1987	Thiruvallargal: K. Ramani V.P. Chinthan G. Veeraiyan M. Sellamuthu	Hon. Minister for Industries and Agriculture.	The continued fast under taken by the employees of the Tamil Nadu Water Supply and Drainage Board.

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78. 20th April 1987	Thiru S. Rajaraman	Hon. Minister for Health.	Damage caused to the agricultural crop in thousands of acres as a result of effluents coming out of the Modern Rice Mill of Tamil Nadu Civil Supplies Corporation at Ammanpettai in Thanjavur Panchayat Union besides polluting the drinking water and creating unhygienic conditions.
79. 20th April 1987	Thiruvallargal: M. Chinnaraj V.K. Chinnasamy	Hon. Minister for Adi Dravidar Welfare.	The delay in erecting the machineries by Khadi Board, in the buildings already constructed for starting Small Paper Mills through TAHDCO, with a view to provide employment opportunities to Adi Dravidar Community.
80. 21st April 1987	Thiru K. Narasimma pallavan.	Hon. Chief Minister.	Abduction of Students of Panchayat Union Middle School at Uthiramerur on 20th March 1987.
81. 21st April 1987	Thiru N.S.V. Chithan	Hon. Minister for Industries and Agriculture.	The anxiety prevailing among the sugarcane growers due to refusal of the Nehru Sugar Mills management in Perambalur to register their sugar cane.
82. 21st April 1987.	Thiruvallargal: S. Rajaraman Dr. K. Nallamuthu	Hon. Minister for Education and Law.	The inability of the general public to pay donations while admitting their wards in Private Medical and Engineering Colleges and Industrial Training Institutions in Tamil Nadu.

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83. 21st April 1987.	Thiru K. Hutchi Gowder.	Hon. Minister for Tourism, Prohibition and Electricity.	The anxiety prevailing among the public and sportsmen due to non-construction of an outdoor stadium at Uthagamandalam, the Nilgiris District.
84. 21st April 1987.	Thiru E. V. Velu	Hon. Minister for Public Works.	The necessity to construct a small dam across the Yelumitchaiaru at Karambakulam, South Arcot district.
85. 22nd April 1987.	Thiruvallargal: K.Subbayaran E.V.K.S. Elangovan.	Hon. Minister for Health.	Delay in filling up of seven vacancies of specialists in the E. S. I. Hospital, Coimbatore.
86. 22nd April 1987.	Thiruvallargal: K. Sholairaj S. Jegadeesan.	Do.	Out break of disease like toothache, gum infection skin disease and diarrhea due to the effluent water let out from the dye foundries in Karur town.
87. 22nd April 1987.	Thiru V. Balachandran	Hon. Minister for Education and Law.	Hardship faced by parents and students studying in Teachers Training Classes in Government Higher Secondary School at Marthandam, Kuzhithurai Educational Zone in Kanyakumari District due to withholding permission to all the 17 students to appear for their examination during 1985-86.

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88. 22nd April 1987.	Thiru N.S.V. Chithan	Hon. Minister for Transport.	Inconvenience caused to people in Thirumangalam Assembly Constituency due to non construction of Bridge in M. Bothanadhi.
89. 22nd April 1987.	Thiru P. Theertharaman.	Do.	The hardship faced by public due to inadequate town bus services in Palacode.
90. 22nd April 1987.	Thiruvallargal: V.P. Bala Subramanian Deputy Speaker. V. Balakrishnan V. S. Panchavarnam K. Ramani G. Veeraiyan J. Hemachandran V.P. Chintan S. Kumaragurubara Ramanathan. A.S.A. Arumugam R. Thamarikkani.	Hon. Minister for Transport.	The situation created by the non- functioning of, more than 250 Match Manufacturer Co-operative Societies in our State.

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91. 22nd April 1987.	Thiru K. Hutchi Gowder	Hon. Minister for Tourism, Prohibition and Electricity.	The anxiety prevailing among the public due to low voltage and frequent power cut in the Village around The Nilgiris District.
92. 22nd April 1987.	Thiru T. R. Venkataramanan.	Do.	The anxiety prevailing among the temple staff due to the existence of two separate services viz. Departmental service and temple service in Tamil Nadu Hindu Religious and Charitable Endowments Department.
93. 22nd April 1987.	Thiru Saidai S. Durai Samy.	Hon. Minister for Public Works.	The plight of the people due to delay in lowering the catchment level in Velacheri Tank.
94. 22nd April 1987.	Thiru S. Balasubramanian	Do.	Necessity to provide permanent irrigation facility to about 250 acres of land by excavating a canal from Kelyapillaiyoor tank at Serval Karanpatti Panchayat to all rain fed tanks in Anaintha Perumal Nadanur Panchayat thus diverting the excess water in Rama Nadhi, otherwise getting wasted.
95. 22nd April 1987.	Dr. D. Kumaradas	Hon. Minister for Health.	The condition of about 500 families of fishermen in Kanyakumari District affected by the prohibitory order of the Kerala Chief Minister from fishing in the Kerala State sea zone.

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96. 22nd April 1987.	Thirumathi A. S. Ponnammal	Hon. Minister for Health.	Non-commencement of construction of Primary Health Centre at Neyyakkaranpatty Town Panchayat in Palani Assembly Constituency.
97. 22nd April 1987.	Thiruvallargal: G. Veeraiyan M. Sellamuthu	Do.	Non-availability of ambulance van since May 1985 in the Nagapattinam Headquarters Hospital in Thanjavur District.
98. 22nd April 1987.	Thiru G.K.J. Baarathi	Do.	The adverse effect on many hamlets in Thiruvotriyur Constituency due to sea erosion.
99. 22nd April 1987.	Thiru Saidai S. Duraisamy	Hon. Minister for Tourism, Prohibition and Electricity.	The situation created by the stay order issued by the Hindu Religious and Charitable Endowments Department to the Slum clearance Board to stop construction in their lands when the construction work was half way through.
100. 23rd April 1987.	Thiru K. Balasubramanian	Hon. Chief Minister.	The removal of the fire engine (extinguisher) from the newly established fire service Station at Sirkazhi.
101. 23rd April 1987.	Thiru K. Hutchi Gowder.	Hon. Finance Minister	The anxiety prevailing among the freedom fighter due to non-exemption from the Land Lease Act for the lands allotted to them from Temple lands as well as other lands gifted to them.

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<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
102. 23rd April 1987.	Thiru M. Meenakshi sundaram	Hon. Finance Minister	The non-extension of Waiver of interest of Rs. 125 crores announced by the Government of Tamil Nadu to the Government Land Development Land Development Banks, Agriculture Credit Societies attached to the Central Co-operative Banks.
103. 23rd April 1987.	Thiru K. Perumal Pillai.	Do.	The plight of the inhabitants due to the destruction of 50 houses in fire accident at Kattupudur, Thoivalai Panchayat Union in Kanyakumari District.
104. 23 rd April 1987	Thiru R. Rengasamy.	Hon. Minister for Food.	The plight of the workers due to the closure of the South East Tannery at Ambur since October 1986.
105. 23 rd April 1987	Thiruvallargal: V.P. Chintan, G. Veeraiyan M. Chellamuthu J. Hemachandran	Do.	The non-implementation of Palekar award to the working journalists in Tamil Nadu.
106. 23 rd April 1987	Dr. K. Nallamuthu	Do.	The dilapidated condition of 50 houses constructed under I.R.D.P. Scheme even before occupation at Visuvakudi Village, Annamangalam Panchayat in Perambalur Taluk.

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107. 23 rd April 1987	Thiru A.S.A. Arumugam.	Hon. Minister for Transport.	The need for construction of an over-bridge across Thenpannai river at Barur Avathuvadi Road, Kaveripattinam Constituency.
108. 23 rd April 1987	Thiru A. Chandrasekaran	Hon. Minister for Commercial Taxes.	The necessity to make permanent, those basic servants working for five years on daily wage basis at the Commercial Tax check-posts in Madurai.
109. 23 rd April 1987	Thiru R. Thamaraiikkani	Hon. Minister for Adi Dravidar Welfare.	Extension of subsidy paid through Tamil Nadu Adi Dravidar Housing and Development Corporation to the Milk Producers Co-operative Society and the non-payment of subsidy for three years to the milk Producers Co-operative Society at Srivilliputhur Constituency.
110. 24th April 1987.	Thiru M. Manimaran	Hon. Finance Minister.	The eviction of many affected farmers from lands under lease without any relief eventhough the Government have declared that Nannilam is one of the 12 flood affected taluks of Thanjavur District by floods in 1985.

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111. 24th April 1987.	Thiru R. Thamarakkani.	Hon. Finance Minister.	The orders issued by the District Collector prohibiting the construction of houses on the lands allotted for the Adi Dravidars at Natham Poramboke Village in Srivilliputhur constituency.
112. 24th April 1987.	Thiru S. M. Ramachandran.	Hon. Minister for Finance.	The fire accident at the vegetable shops complex in Pullareddi Avenue, Aminjikarai on 25th March 1987.
113. 24th April 1987.	Thiru S. Semmalai.	Hon. Minister for Health.	The necessity to establish soon the medical college at Salem expeditiously as the studies had commenced.
114. 24th April 1987.	Thiru S. Jeyachandran	Hon. Minister for Health.	Non-availability of doctors during working hours, non-supply of Medicines to the Primary Health Centre and also the Untouchability prevailing among the doctors at Ayakudi in Kattumannar Kovil Constituency.
115. 24th April 1987.	Thiru K. Sholairaj	Hon. Minister for Health.	The anxiety prevailing among the public due to importance being given to legal formalities of the accident victims first and medical treatment taking second place.
116. 24th April 1987.	Thiru S. P. Manavalan	Hon. Minister for Transport.	The difficulties experienced by the hill tribes due to termination of bus service between Pudur and Thirupathur at Jauvadu hills in North Arcot District.

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117. 24th April 1987.	Thiru S. Rathinavel	Hon. Minister for Transport.	Long pending construction of a link bridge to Manickapuram near Samayapuram in Tiruchirappalli District.
118. 24th April 1987.	Thiruvalargal K. Subbarayan P. Uthirapathy.	Hon. Minister for Tourism, Prohibition and Electricity.	The necessity to arrive at a smooth settlement through negotiation with the Tamil Nadu Diary Development Employees Association in connection with the reinstatement of 1,000 employees terminated by the Madhavaram Milk Farm.
119. 24th April 1987.	Thiruvalargal: K. Ramani, V.P. Chinthan, G. Veeraiyan J. Hemachandran, M. Chellamuthu.,	Hon. Minister for Noon Meal, Social Welfare and Khadi.	The anxiety prevailing among the public due to stagnation of unsold honey worth lakhs of rupees in Kanyakumari District.
120. 25th April 1987.	Thiru S. Rajaraman	Hon. Chief Minister.	The inordinate delay in the construction of police quarters at Papanasam Town Panchayat.
121. 25th April 1987.	Thiruvalargal A. Rahman Khan T.R. Venkataramanan. J. Mohamed Gani.	Hon. Minister for Finance.	Non-regularisation of the services of certain temporary staff even though the Government have issued orders in G. O. Ms. No. 996, dated 22nd September 1984 for regularising their services.

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122. 25th April 1987.	Thiru K. Hutchi Gowder.	Hon. Minister for Health.	The hardship experienced by the public due to inadequate bed strength at the Government hospital in Gudalur Taluk, in the Nilgiris District.
123. 25th April 1987.	Thiru S. Deniel Raj	Hon. Minister for Health.	The plight of the patients in Government Headquarters Hospital at Tuticorin, due to inadequate bed strength and non-availability of anti-rabies vaccine.
124. 25th April 1987.	Thiru K. Narasimmapallavan.	Hon. Minister for Health.	The unhygienic condition prevailing in certain villages in Walajabad Panchayat Union, Chengalpattu district due to efflux of water being let out from dyeing factories in that area.
125. 25th April 1987.	Thiruvalargal: K. Subbarayan, P. Uthirapathy, S. Govindasamy.	Hon. Minister for Transport.	Anxiety prevailing among the public due to cracks developing in the bridge across the river Cauvery in Mettur Dam, for the second time.
126. 25th April 1987.	Thiru S. Rathinavel	Hon. Minister for Transport.	The traffic congestion caused by the non-construction of a slope bridge across the Kattar (river) at Puthanampatti Road in Kotathur, Tirunelveli district.

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127. 25th April 1987.	Thiruvallargal: C. Palanimuthu, Tmt. T. Rajambal, K. Ramani, V. P. Chinthan J. Hemachandran, G. Veeraiyan, M. Chellamuthu	Hon. Minister for Transport.	The accident occurred at Akkichettipalayam on 8th April 1987 in Salem-Athur road in which a private bus and lorry met with a head on collision leaving 4 persons dead and 20 other injured.
128. 25th April 1987.	Thiru M. Manimaran	Hon. Minister for Adi- Dravidar Welfare.	The plight of the girls in Adi-Dravidar Students Hostel in Kattumannarkudi, due to doors-less rooms and also non-availability of water for bathing.
129. 25th April 1987.	Thiru V. P. Balasubramanian. Dy. Speaker	Hon. Minister for Public Works.	The situation arising out of the proposed move of Karnataka State to construct new dams while the Tamil Nadu Government is pressing the Centre to refer the Cauvery dispute to a Tribunal.
130. 28th April 1987.	Thiruvallargal: M. Marimuthu, K. Subbarayan, K. Ramani, J. Hemachandran G. Veeraiyan, R. Rengaswamy	Hon. Minister for Food.	The plight of 1,200 families of labourers due to the closure of the Mahalakshmi Mills at Pasumalai in Madurai for more than 60 days.

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131. 28th April 1987.	Thiruvallargal: M. Manimaran, A. Natarajan	Hon. Minister for Food.	The situation arising out of shooting and snatching away of the amount taken to the procurement station by the Tahsildar of Civil Supplies Department near Chidambaram in South Arcot District.
132. 28th April 1987.	Thiru K. Raman	Hon. Minister for Health.	Non-availability of emergency Medical facilities at E. S. I. Dispensary, Rajapalayam, where number of spinning mills are situated.
133. 28th April 1987.	Thiru R. Thamarakkani	Hon. Minister for Health.	The health hazard faced by the people due to the letting in of sewage effluent into the river at Avoodaiyapuram, Mannarkottai areas in Virudhunagar.
134. 28th April 1987.	Dr. K. Nallamuthu	Hon. Minister for Health.	The anxiety among the public affected by the efflux water and smoke let out from Nehru Sugar Mills at Perambalur.
135. 28th April 1987.	Thiru V. R. Jayaraman.	Hon. Minister for Education and Law.	The situation prevailing among the students of Arasankulam Village, Ambasamudram taluk due the lack of school facilities at Arasankulam.
136. 28th April 1987.	Thiru Saidai S. Duraisamy.	Hon. Minister for Education and Law.	Non-Provision of facilities like building, Laboratories playground and furniture for the students of Girls High School attached to Teachers Training College, Saidapet.

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137. 28th April 1987.	Thiru S. Rajaraman	Hon. Minister for Tourism, Prohibition and Electricity.	The plight of the public in getting power connection due to delay in construction of sub-station at Ayyampettai Town Panchayat in Thanjavur district.
138. 28th April 1987.	Thiru T. Anbazhagan	Hon. Minister for Tourism, Prohibition and Electricity.	The closure of the sandalwood oil factory at Thekkupathu in North Arcot district.
139. 28th April 1987.	Thiru N. Anbazhagan	Hon. Minister for Adi-Dravidar Welfare.	The plight of released bonded labourers from Andhra Pradesh and their families due to closure of the blue metal crusher at Quarry installed by the Government for them in Omalur Panchayat Union in Salem district.
140. 29th April 1987.	Thiru PappaSubramanian	Hon. Minister for Industries and Agriculture.	Necessity to issue free distribution of Mini kit to small farmers in Kuttalem Constituency and issue of Blackgram seeds and pesticides free of cost as also at subsidised rates.
141. Do.	Thiru N. Venkatachalam	Do.	The closure of the Government Mini Cement Factory at Muduvathur in Trichi District.
142. Do.	Thiru Saidai S. Duraisamy	Do.	The plight of the public due to water scarcity in Maduvankarai area which is not linked with Velachari drinking water supply scheme of Madras Metropolitan Water Supply and Sewerage Board.

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143. Do.	Thiru Ella Rajamanickam	Do.	Possible danger of closure of the Standard Motor Factory at Perungalathoor in Tambaram Constituency due to the new policy introduced by the Government of India.
144. Do.	Dr. D. Kumaradas.	Hon. Minister for Health.	Difficulties experienced by more than thousand hereditary Sidda doctors in Kanyakumari District who have not been given grant-in-aid in spite of their long standing petitions.
145. 29th April 1987	Thiru E. V. Velu	Hon. Minister for Transport.	The plight of the pedestrians and inconvenience caused to transport due to damaged condition of the Venkatarengapuram Village road at Ambai Taluk in Tirunelveli District.
146. Do.	Thiruvalargal: K. Subbarayan, P. Uthirapathy	Hon. Minister for Tourism, Prohibition and Electricity.	Death of 6 persons due to consumption of illicit arrack at Devankarpet near Coimbatore Flower Market.
147. Do.	Thiru P.K.M. Muthuramalingam	Do.	Strike undertaken by Members of Temple Staff Association in Tirunelveli Chidambaranar District since 9th March 1987 to press their demands.

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148. Do	Thiru T. R. Venkataramanan.	Do.	The non-display of the guidelines on land valuation by the Sub-Registrars in Tamil Nadu for the benefit of the public and the favouritism shown for upward and downward evaluation of land prices according to considerations received.
149. 29th April 1987.	Thiruvallargal: V. P. Chintan, K. Ramani, G. Veeraiyan, M. Sellamuthu, J. Hemachandran.	Hon. Minister for Noon Meals and Social Welfare and Khadi.	Plight of more than 60 students of the new Adidravidar Welfare-School at Pangarmavadi Village, Vadakarai Panchayat, Keevalur Panchayat Union in Thanjavur District due to the non-availability of building for the Nutritious Noon Meals Schemes.
150. 4th May 1987	Dr. N. Masilamani	Hon. Minister for Health.	The plight of the patients due to non-functioning of the X-ray unit at Government Hospital in Jayamkondan.
151. Do.	Thiruvallargal: K. Ramani, M. Sellamuthu, G. Veeraiyan,	Do.	The suo-moto decision taken by the Authorities to declare lock out in the Tamil Nadu Pearl Enterprise at Mandapam in Ramnad District.
152. Do.	Thiru K. Anbalagan	Do.	Un-hygienic conditions prevailing in the areas of Omalur new bus stand in Salem District due to efflux water let out from the leather shandy and the damages caused to fertile lands.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of members who called the attention of Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
153. Do.	Thiru Saidai S. Duraisamy	Hon. Minister for Housing.	The plight of the public due to non-construction of alternative houses at Thideer Nagar and Kothamedu hamlets.
154. 4th May 1987	Thiru J. Mohamed Gani.	Hon. Minister for Tourism, Prohibition and Electricity	The necessity to give power connection to the overhead tanks constructed last year in some villages at Pudukkottai and Kandarovakottai Panchayat Unions in Pudukkottai District.
155. Do.	Thiru K. Solairaj	Do.	Situation arising out of the stay orders given by the Hindu Religious and Charitable Endowments Department to the scheme of constructing a Primary Health Centre at Thuvankurichi.
156. Do.	Thiru M. Andi Ambalam.	Do.	The dilapidated condition of the very famous and ancient Arulmigu Kailasanathar Temple at Nattamkovilpatti constructed during Pandia Kings regime, and the resultant anxiety of the Public.
157. Do.	Thiru Gudalore E. V. Velu	Hon. Minister for Public Works.	The necessity to provide irrigation facility from Panchaiyaru through a separate canal to the tanks at Odaikarai in Ambasamudram taluk.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of members who called the attention of Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
158. Do.	Thiru K. Subbarayan	Do.	The necessity to implement the demand of the agriculturists to execute the Anamalai and Nallaru schemes in order to strengthen the P.A.P. irrigation scheme in Coimbatore District.
159. Do.	Thiruvalargal S. Jayachandran, R. R. Ganapathy	Do.	The necessity to release water from Mukkombu Dam in Kallanai for the navarai crop cultivated in wet lands of Kattumannari Kovil area.
160. 6th May 1987	Thiruvalargal K. Subbarayan, A. Natarajan.	Hon. Minister for Finance.	Non issue of house pattas to 177 poor Agricultural labourers residing for the past 7 years as Nallu village, Palladam taluk in Coimbatore District.
161. Do.	Thiru S. Semmalai	Hon. Minister for Industries and Agriculture.	The anxiety prevailing among the labourers working in the factories attached to TACEL due its possible closure as a result of incurring losses.
162. Do.	Thiruvalargal: T.R. Venkataramanan S.P. Manavalan.	Do.	The situation prevailing on the shortage of minerals due to non-renewal of licenses for excavation of gypsem and minerals, in Tamil Nadu, in general and Coimbatore District, in particular.
163. 6th May 1987	Thiru A. Thangarasu	Hon. Minister for Industries and Agriculture.	The plight of the Agriculturists in Marketing their agricultural produces in the Agricultural Marketing Society in Kurinjipadi due to lack of accommodation.

<i>Serial number and date on which the statement was made</i>	<i>Name of members who called the attention of Minister</i>	<i>Minister who made the statement</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
164. Do.	Thiru V. Thangavelu	Do.	Denial of employment to those who had duly applied for jobs in the Pugalur Paper Mills according to the advertisements in the newspapers for the past two years.
165. Do.	Thiruvallargal S.N. Rajendran R. Thamarikkani	Hon. Minister for Transport.	The necessity on the part of the State Government to stress upon the Central Government to expedite the deepening of the Tuticorin New Harbour from 27 feet to 30 feet for accommodating ships with 40,000 tonnes weight within the Harbour since allotted to a contractor seven years ago at a cost of rupees four crores.
166. 6th May 1987	Thiru K.P.K Sekar alias K.P. Kulasekar.	Hon. Minister for Transport.	The situation created by the sandunes in Pazhaverkadu lake in Ponneri constituency and the consequent difficulty caused to the sailing of fishing boats and cattamaran.
167. Do.	Thiruvallargal K. Krishnamurthy M. Rajangam S. Rajaraman.	Hon. Minister for Noon Meal, Social Welfare and Khadi	The need for immediate implementation of the announcement made by the Government to sanction pension to all those whose applications are pending for old age pension, widows pension and physically handicapped in Tamil Nadu.

<i>Serial number and date on which the statement was made</i>	<i>Name of members who called the attention of Minister</i>	<i>Minister who made the statement</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
168. Do.	Thiru M. Manimaran.	Hon. Minister for Public Works	The situation prevailing due to the fall of cement slabs paved on the banks of the canal, under the pretext of modernisation scheme at the tail end of Cauvery Irrigation areas in Thanjavur district.
169. Do.	Thiru P.K.M. Muthuramalingam.	Hon. Minister for Public Works	Stoppage of the work relating to Kodumudi river reservoir scheme at Valliyoor Nanguneri-Radhapuram taluk in Tirunenveli District.
170.7 th May, 1987	Thiruvallargal K. Subbarayan, M. Chinnarasu.	Hon. Minister for Food.	The situation prevailing among the 700 striking labourers of United Bleachers Factory at Mettupalayam in Coimbatore District.
171. Do.	Thiru G.K. J. Baarathi	Hon. Minister for Food.	Non-burning of street lights in 19 hamlets from Kattiwakkam to Ennore along the Ennore high road in Tiruvotriyur constituency.
172. Do.	Thiru S. Jayachandran	Hon. Minister for Food.	Refund of the Commissioner of Kattumannar koil Panchayat Union to attend the meeting convened to hear the public grievances at many villages in Kattumannar koil constituency.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of members who called the attention of Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
173. Do.	Thiru A. Venkatachalam.	Hon. Minister for Health.	The anxiety prevailing among the people of the area due to out break of measles among the people in Pudukottai District.
174. 7 th May, 1987	Thirumathi B. Valarmathy	Hon. Minister for Housing and Handlooms.	The anxiety prevailing among residents of Pattinapakkam, due to improper maintenance of the Government Servants quarters.
175. 7 th May, 1987	Thiru Saidai S. Duraisamy	Hon. Minister for Housing and Handlooms.	Non-implementation of the announcement to make labourers as owners of their tenants at Industrial Estates in Tamil Nadu.
176. 7 th May, 1987	Thiru Thamizhmani	Hon. Minister for Housing and Handlooms.	The need to solve through negotiation or through a tribunal the rise in the fixation of price of house under L.I.G. at Rs.34,482 by M.M.D.A. after an announcement was made that the same will be allotted at Rs.18,000 per house for that group.
177. 7 th May, 1987	Thiru R. Thamaraiikkani	Hon. Minister for Tourism, Prohibition and electricity.	The anxiety prevailing among the People due to delay in finalisation of estimate for renovation on Andal Temple at Srivilliputhur even though the Expert Committee for renovation of the temple, was formed a year ago.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of members who called the attention of Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
178. 7 th May, 1987	Thiru S. Sivaraman	Hon. Minister for Adi Dravidar Welfare.	The plight of the Adi Dravidars due to destruction of their colony by fire at Thengianatham in Chinnasalem Panchayat Union 5 years ago and the difficulty experienced by them in getting Government loan for reconstruction of their houses.
179. 7 th May, 1987	Thiruvalargal: K.A. Sengottaian, P.G. Narayanan, Dr. A. Ponnusamy.	Hon. Minister for Public Works.	The anxiety prevailing among the people of the area about the storage capacity of the tank getting reduced due to silting of sand in Anandasagar tank at P. Mettupalayam in Periyar District.
180. 8 th May, 1987	Thiru K. Hutchi Gowder.	Hon. Minister for Finance.	The situation prevailing among the people due to failure of monsoon this year at Gudalore Uthagamandalam, Coonoor Kothagiri, Taluks in the Nilgiris District.
181. 8th May, 1987	Thiru V.P. Chintan	Hon. Minister for Finance.	The damage caused by the revenue officials to the 32 Adi-Dravidar houses built in the lands belonging to Senniamman Koil at Nerkundram village, Villiwakkam constituency.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of members who called the attention of Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
181. 8 th May, 1987	Thiru V.P. Chintan	Hon. Minister for Finance.	The damage caused by the revenue officials to the 32 Adi-Dravidar houses built in the lands belonging to Senniamman Koil at Nerkundram village, Villiwakkam constituency.
182. 8 th May, 1987	Thiru Ella Rajamanickam	Hon. Minister for Finance.	The anxiety prevailing among the people of Tambaram and suburban areas due to fixation of higher rates by the Government in accordance with its latest policy that the vacant lands of more than 3 cents should be taxed at higher rate.
183. 8 th May, 1987	Thiruvalargal: M. Sundaradas, K. Krishnamoorthy, S. Rajaraman, M. Rajangam, Dr. N. Masilamani, N. S.V. Chithan.	Hon. Minister for Finance.	The situation arising out of the termination of Special Officers appointed in Co-operative Societies all over Tamil Nadu.
184. 8th May, 1987	Thiru C. Raman	Hon. Minister for Health.	Unhygienic condition prevailing at the Government maternity hospital at Rajapalayam.
185. 8th may 1987	Thiru R. Thamaraiikkani	Hon. Minister for Education and Law.	The unusual nature of the science question paper against the usual pattern given for S.S.L.S. Examination held in March 1987.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of members who called the attention of Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
186. 8 th may 1987	Thiruvallargal: A.S.A. Arumugam M. Gurusamy Alias Annadhasan.	Hon. Minister for Education and Law.	The situation prevailing among the people of the area on the rumours about the closure of the Government Arts College near BHEL at Thiruverumbur taluk in Triuchirappalli district.
187. 8 th may 1987	Thiruvallargal: K. Anbazagan, R. Rengasamy, S. Govindasamy, K. Subbarayan.	Hon. Minister for Housing and Handlooms.	The plight of the families of 2,300 labourer of the Mettur Textiles in Salem district due to its closure of the Management.
188. 8 th may 1987	Thiruvallargal: S. Sivaraman, S. Sivaraj.	Hon. Minister for Housing and Handlooms.	The plight of the Agriculturists in not getting regular power supply for want of sub-station at Sankarapuram, Rishivandiyam areas in South Arcot District.
189. 8 th may 1987	Dr. K. Nallamuthu	Hon. Minister for Tourism, Prohibition and Electricity.	The anxiety prevailing among the people due to lands being sold, let out for lease for lower amount and rent being collected by the private people from the lands and houses belonging to Arulmigu Madanagopalsamy Koil in Perambalur.

On the 9th May 1987, seventy-one Notices of Call Attention on matters of urgent public importance were tabled and the statements to that effect were laid on the Table of the House by the Ministers concerned.

XII. FINANCIAL BUSINESS

The Budget for the year 1987-88 was presented to the Legislative Assembly by Hon. Dr. V. R. Nedunchezian, Minister for Finance on 20th March 1987.

The General Discussion on the Budget took place for 7 days on the following dates;

23rd March 1987, 24th March, 1987, 25th March 1987, 26th March 1987, 27th March, 1987, 28th March 1987 and 31st March 1987.

The Hon. Minister for Finance replied to the debate on 31st March 1987.

Discussion and the voting of Demands for Grants took place on the following dates:

1st April 1987, 2nd April 1987, 3rd April 1987, 4th April 1987, 6th April 1987, 7th April 1987, 8th April 1987, 9th April 1987, 10th April 1987, 11th April 1987, 20th April 1987, 21st April 1987, 22nd April 1987, 23rd April 1987, 24th April 1987, 25th April 1987, 27th April 1987, 28th April 1987, 29th April 1987, 30th April 1987, 4th May 1987, 5th May 1987, 6th May 1987 and 7th May 1987.

Voting on demands for Grants lasted for 24 days from 1st April 1987 to 7th May 1987.

Out of 3,383 Cut Motions received, 3,163 were admitted of which 179 were actually moved in the House and they were withdrawn or deemed to have been withdrawn.

The Appropriation Bill (No. 4) 1987 (L.A. Bill No. 24 of 1987, relating to the Budget for the year 1987-88 was introduced in the Assembly on 7th May 1987 and it was taken up for consideration on the 8th May 1987 and passed on the same day.

(2) On the 24th March 1987, Hon. Minister for Finance laid on the Table of the House the Demands for Advance Grants (Vote on Account) for the year 1987-88. On the 26th March 1987, Hon. Minister for Finance moved the Demands for Advance Grants for the year 1987-88 (Vote on Account) and it was put and carried and grants were made. The Appropriation Bill relating to the Demands for Advance Grants (Vote on Account) i.e. The Tamil Nadu Appropriation (Vote on Account) Bill, 1987 (L.A. Bill No. 6 of 1987) was introduced on 26th March 1987 and was taken up for consideration on 27th March 1987 and passed on the same day.

(3) On the 24th March 1987, Hon. Minister for Finance presented to the Assembly the Final Supplementary Statement of Expenditure for the year 1986-87. On 26th March 1987, the Demands for Grants for Final Supplementary Estimates for 1986-87 were put to vote and carried. The Appropriation Bill relating to Final Supplementary Statements of Expenditure, i.e. The Tamil Nadu Appropriation Bill, 1987 (L.A. Bill No. 7 of 1987) was introduced on 26th March 1987 and was taken up for consideration on 27th March 1987 and passed on the same day.

XIII. LEGISLATIVE BUSINESS

During the meeting, 34 Bills were introduced and all the 34 Bills were considered and passed. The details are as follows:-

Serial No. (1)	Serial number and title of the bill. (2)	Date of Introduction (3)	Date of Consideration and passing (4)
1.	The Tamil Nadu Appropriation (Vote on Account) Bill, 1987 (L.A. Bill No. 6 of 1987).	26 th March 1987	27 th March 1987
2.	The Tamil Nadu Appropriation Bill, 1987 (L.A. Bill No. 7 of 1987).	Do.	Do.
3.	The Tamil Nadu Entertainments Tax (Amendment) Bill, 1987 (L.A. Bill No. 8 of 1987).	7 th April 1987.	8 th May 1987
4.	The Tamil Nadu Debt Relief (Amendment) Bill, 1987 (L.A. Bill No. 9 of 1987).	22 nd April 1987	Do.
5.	The Tamil Nadu Agricultural Produce Markets (Amendment) Bill, 1987 (L.A. Bill No. 10 of 1987).	24 th April 1987	6 th May 1987.
6.	The Tamil Nadu Municipal Corporation Laws (Amendment) Bill, 1987 (L.A. Bill No. 11 of 1987).	28 th April 1987	8 th May 1987
7.	The Alagappa University (Amendment) Bill, 1987 (L.A. Bill No. 12 of 1987).	Do.	Do.
8.	The Tamil Nadu General Sales Tax (Amendment) Bill, 1987 (L.A. Bill No. 13 of 1987).	29 th April 1987.	8 th May 1987

Serial No. (1)	Title of the bill. (2)	Date of Introduction (3)	Date of Consideration and passing (4)
9.	The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1987 (L.A. Bill No. 14 of 1987).	29 th April 1987.	8 th May 1987
10.	The Tamil Nadu Medical University Bill, 1987 (L.A. Bill No. 15 of 1987).	4 th May 1987	Do.
11.	The Tamil Nadu Private Colleges (Regulation) Amendment Bill, 1987 (L.A. Bill No. 16 1987).	Do.	Do.
12.	The Tamil Nadu Cinemas (Regulation) Amendment Bill, 1987 (L.A. Bill No. 17 of 1987).	Do.	11 th May 1987
13.	The Lepers (Tamil Nadu Repeal) Bill, 1987 (L.A. Bill No. 18 of 1987).	5 th May 1987	8 th May 1987
14.	The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 1987 (L.A. Bill No. 19 of 1987).	6 th May 1987	Do.
15.	The Tamil Nadu Agricultural Income Tax (Amendment) Bill, 1987 (L.A. Bill No. 20 of 1987).	7 th May 1987	Do.
16.	The Tamil Nadu District Municipalities (Amendment) Bill, 1987 (L.A. Bill No. 21 of 1987).	Do.	Do.
17.	The Tamil Nadu Motor Vehicles (Cancellation of driving licenses for willful obstruction of traffic during strike or demonstration or Protest) Bill, 1987 (L.A. Bill No. 22 of 1987).	Do.	Do.

Serial No. (1)	Title of the bill. (2)	Date of Introduction (3)	Date of Consideration and passing (4)
18.	The Tamil Nadu (Compulsory Censorship of Film Publicity materials) Bill, 1987 (L.A. Bill No. 23 of 1987)	7th May 1987	11th May 1987.
19.	The Tamil Nadu Appropriation (No. 2) Bill, 1987 (L.A. Bill No. 24 of 1987)	Do.	8th May 1987.
20.	The Tamil Nadu Kidneys (Authority for use for Therapeutic Purposes) Bill, 1987 (L.A. Bill No. 25 of 1987)	8th May 1987	11th May 1987.
21.	The Tamil Nadu Motor Vehicles Taxation (Second Amendment) Bill, 1987 (L.A. Bill No. 26 of 1987)	Do.	Do.
22.	The Madras City Police (Extension to the City of Madurai and to the City of Coimbatore) Bill, 1987 (L.A. Bill No. 27 of 1987)	Do.	Do.
23.	The Tamil Nadu Compulsory Censorship of Publicity Materials Bill, 1987 (L.A. Bill No. 28 of 1987)	Do.	Do.
24.	The Indian Stamp and the Registration (Tamil Nadu Amendment) Bill, 1987 (L.A. Bill No. 29 of 1987)	Do.	Do.
25.	The Tamil Nadu Recognised Private Schools (Regulation) Amendment Bill, 1987 (L.A. Bill No. 30 of 1987)	Do.	Do.
26.	The Tamil Nadu Panchayats (Amendment) Bill, 1987 (L.A. Bill No. 31 of 1987)	Do.	Do.

Serial No. (1)	Title of the bill. (2)	Date of Introduction (3)	Date of Consideration and passing (4)
27.	The Tamil Nadu Sales Tax Laws (Amendment) Bill, 1987 (L.A. Bill No. 32 of 1987)	8th May 1987	11th May 1987.
28.	The Tamil Nadu District Municipalities (Second Amendment) Bill, 1987 (L.A. Bill No. 33 of 1987)	Do.	Do.
29.	The Tamil Nadu District Municipalities (Third Amendment) Bill, 1987 (L.A. Bill No. 34 of 1987)	Do.	Do.
30.	The Tamil Nadu Entertainments Tax (Second Amendment) Bill, 1987 (L.A. Bill No. 35 of 1987)	11th May 1987	Do.
31.	The Tamil Nadu General Sales Tax (Third Amendment) Bill, 1987 (L.A. Bill No. 36 of 1987)	Do.	Do.
32.	The Tamil Nadu General Sales Tax (Fourth Amendment) Bill, 1987 (L.A. Bill No. 37 of 1987)	Do.	Do.
33.	The Tamil Nadu Cinemas (Regulation) Second Amendment Bill, 1987 (L.A. Bill No. 38 of 1987)	Do.	Do.
34.	The Madras Metropolitan Area Ground Water (Regulation) Bill, 1987 (L.A. Bill No. 39 of 1987)	Do.	Do.

XIV. GENERAL DISCUSSION ON THE PLIGHT OF TAMILS IN SRI LANKA

On the 27th April 1987, a general discussion on the brutal massacre of the Tamils in recent days in Sri Lanka took place.

Thiruvallargal V. Balachandran, K. Tamizharasan, K. Muthuvel, A. K. A. Abdul Samath, K. Subbarayan, A. S. A. Arumugam, K. Ramani, Nanjil K. Manokaran and Thirumathi D. Yasotha took part in the discussion.

Hon. Thiru S. Ramachandran, Minister for Food replied to the debate.

XV. GOVERNMENT MOTIONS

(1) On the 26th March 1987, Hon. Leader of the House (Minister for Finance) moved the following motion:-

"That Rule 55 (6) of the Tamil Nadu Legislative Assembly Rules which prescribes that not more than two matters shall be raised at the same sitting, be suspended to day and also during this Session."

The motion was put to vote and carried.

(2) On the 28th March, 1987, Hon. Leader of the House (Minister for Finance) moved the following motion:

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules, relating to the time for 'Question & Answers' be suspended on 31st March 1987 and the House do resolve to transact Government business."

The motion was put and carried.

(3) Election of Sixteen Members to the Committee on Estimates.

On the 3rd April 1987, Hon. Dr. V. R. Nedunchezhiyan, Leader of House (Minister for Finance), moved the following motion:

"That with reference to Rule 195 of the Tamil Nadu Legislative Assembly Rules this Assembly do proceed, on a date to be fixed by the Hon. Speaker to elect sixteen Members to be Members of the Committee on Estimates for the year 1987-88."

The motion was put to vote and carried.

(4) Election of Sixteen Members to the Committee on Public Accounts:

On the 3rd April 1987, Hon. Dr. V. R. Nedunchezhiyan, leader of the House (Minister for Finance), moved the following motion:-

"That with reference to Rule 203 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed on a date to be fixed by the Hon. Speaker to elect sixteen Members to be Members of the Committee on Public Accounts for the year 1987-88."

The motion was put to vote and carried.

(5) Election of Sixteen Members to the Committee on Public Undertakings.

On the 3rd April 1987, Hon. Dr. V.R. Nedunchezhiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That with reference to Rule 211 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed on a date to be fixed by the Hon. Speaker to elect sixteen Members to be Members of the Committee on Public Undertakings for the year 1987-88.,,

The motion was put to vote and carried.

(6) Election of Fourteen Members to the Committee of Privileges

On the 3rd April 1987, Hon. Dr. V. R. Nedunchezhiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That with reference to Rule 227 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed on a date to be fixed by the Hon. Speaker to elect fourteen Members to be Members of the Committee of Privileges for the financial year 1987-88."

The motion was put to vote and carried.

(7) On the 11th April 1987, Hon. Leader of the House (Minister for Finance) moved the following motion:-

"That under Rule 25(i) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned to-day to meet again at 10-00 a.m. on 20th April 1987.

The motion was put to vote and carried.

(8) On the 25th April 1987, Hon. Leader of the House (Minister for Finance) moved the following motion:-

That Rule 32 of the Assembly Rules relating to the time for "Questions-Answers" be suspended on 27th April 1987 and the House do resolve to transact Government Business on that day."

The motion was put and carried.

(9) On the 30th April 1987, the Hon. Minister for Food moved the following motion:-

"That in to-day's Agenda (30th April 1987) Item No. I Questions and Answers and Item No. II-Call Attention Notices on matter of urgent public importance be postponed and Item No. III-Discussion and Voting of Demands for Grants for the year 1987-88 be taken up for discussion."

The motion was put to vote and carried.

(10) On the 6th May 1987, Hon. Minister for Housing and Handlooms, moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules relating to the time for "Questions-Answers" be suspended on 7th May 1987 and the House do resolve to transact Government Business."

The motion was put to vote and carried.

(11) On the 7th May 1987, Hon. Leader of the House (Minister for Finance) moved the following motion:-

"That Hon. Speaker may nominate five additional Members in each of the Committees viz., Committee on Public Accounts, Committee on Public Undertakings, Committee on Estimate and Committee on Delegated Legislation for the year 1987-88."

The motion was put to vote and carried.

(12) On the 8th May 1987, Hon. Leader of the House (Minister for Finance) moved the following motion:-

(That Hon. Speaker may nominate five additional Members for the Committee on Petitions for the year 1987-88.)

The motion was put to vote and carried.

(13) On the 8th May 1987, Hon. Minister for Food moved the following motion:-

"That in to-day's Agenda under Item No. IV Government Bills (Consideration), sub-item No. 13 - The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 1987 (L.A. Bill No. 19 of 1987) and sub item No. 15-The Tamil Nadu Motor Vehicles Cancellation of driving licenses for willful obstruction of traffic during strike or demonstration of Protest) Bill, 1987 (L.A. Bill No. 22 of 1987) be taken up for consideration before sub-item No. 3- That Tamil Nadu Entertainments Tax (Amendment) Bill, 1987 (L.A. Bill No. 8 of 1987)..,

The motion was put to vote and carried.

(14) On the 11th May 1987, Hon. Minister for Food moved the following motion:-

"That Rule 30, 130 and 131 of the Tamil Nadu Legislative Assembly Rules be suspended and L.A. Bill Nos. 35 of 1987, 36 of 1987, 37 of 1987, 38 of 1987 and 39 of 1987 under the item Government Bills (Consideration) be taken up for consideration on to-day (11th May 1987) itself."

The motion was put to vote and carried.

(15) On the 11th May 1987, Hon. Minister for Food moved the following motion:-

"That under Rule 25(1) of the Tamil Nadu Legislative Assembly Rules the House be adjourned sine die."

The motion was put to vote and carried, *Nem con.*

XVI. RULING GIVEN BY HON. SPEAKER

(1) On the 28th March 1987, Hon. Speaker gave the following ruling in regard to the publications of a cartoon on the front cover page of Anada Vikatan, a Tamil Weekly in the issue, dated 28th March 1987.

Ruling by the Chair on 28th March 1987:

"It is brought to my notice by some sections of the House regarding the publication on the front cover page of "Anada Vikatan" carrying a defamatory statement, which I do not want to mention here--and which were aimed and calculated to damage the reputation of the Members of the House in general and more so the Ministers in particular.

A man's reputation is a man's property and under the guise of freedom of press, one would expect to preserve and promote the freedom of citizen first and then talk about democracy. Under the guise of democracy, it is not the duty of the press to damage the reputation of the M.L.As. and the Ministers in general and to push and promote the sale in the market. They have stooped to the low level of injuring the reputation of M.L.As.

I demand on behalf of the Members of the House and order "Ananda Vikatan" to publish in the front page their apology for this publication failing which summary sentence will be passed by the House itself (Cheers).

Our defamatory laws are not so stringent and hence this irresponsible gutter publication. Writers and Editors know that with a protracted and prolonged trial, one would not normally resort to legal remedy in a Court of Law.

I appeal to the journals with good heritage-a long heritage-to condemn this irresponsible publications to preserve the freedom of the Members.

I also came to know about some recently started gutter 'yellow journals'-publications. Their aim is only to mar the reputation of M.L.As. in the eyes of the Public and thereby cause irreparable damage to democracy itself. I mention and warn this irresponsible press that the Legislature is a Court of Record and it will take cognizance in future of such publications and deal with them straight away to prevent such gutter publications.

I would like to mention at this juncture that one journalist in Tamil Nadu was sentenced to undergo three months imprisonment by the Supreme Court and was also ordered to go to every Judge's house and apologise before entering the jail to serve the sentence. I request these to be construed as precedents and followed as precedents.

No body has a right to mar the reputation of M.L.As. and Ministers, I would like to mention that the recently started certain weeklies and magazines are prone to these libelous gutter publications and tend to lower the reputation of the Dailies and Journals with long heritage like 'Ananda Vikatan'. That is all."

XVII. ANNOUNCEMENT

(1) On the 4th April 1987, Hon. Speaker announced that in spite of sufficient time was given, the Editor of Ananda Vikatan did not express regret for having published a derogatory cartoon about the Members of the House on the cover page in its issue dated 29th March 1987, and held that this matter affects the privilege and contempt of the House and required the intervention of the House and placed the matter before the House for its decision. Thereafter, the Hon. Leader of the House moved the following motion:-

XVIII. GOVERNMENT MOTION

That under Rule 225 of the Tamil Nadu Legislative Assembly Rules the matter relating to the publication of cartoon in the front cover page on Ananda Vikatan, dated 29th March 1987 and the reply, dated 2nd April 1987 given by the Editor of Ananda Vikatan in response to the ruling given by Hon'ble Speaker on 28th March 1987, be taken up by the House for examination."

Thirumathi D. Yasodha, Thiruvallargal Nanjil K. Manoharan, K. Ramani, A.S.A. Arumugam, P. Uthirapathy, A. K. A. Abdul Samath, K. Muthuvel and Thiru K. Tamizharasan took part in the discussion Honble Leader of the House replied to the debate and moved the following motion:-

"This House resolved that by publishing a cartoon, the Ananda Vikatan magazine has committed a breach of privilege of the House. This House further resolved that Thiru. S. Balasubramanian, Editor of Ananda Vikatan be arrested and sentenced to three months rigorous imprisonment in Madras Central Jail."

The above motion was put to vote of the House and carried.

(2) On the 6th April 1987, Hon. Speaker announced that the Chief Minister with his magnanimity and gesture had requested him to appeal to the House to re-consider and revise the decision of the House sentencing three months rigorous imprisonment on Thiru S. Balasubramanian, Editor of Ananda Vikatan. Hon. Speaker has accepted the appeal of the Hon. Chief Minister and appreciated his gesture and ordered the release of the Editor of Ananda Vikatan, Thiru S. Balasubramanian from the Central Prison, Madras to-day after treating the sentence already undergone by him as sufficient with the approval of the House.

XIX. PRIVILEGE MATTER

On the 23rd April 1987, Hon. Speaker informed the House that 'Dinakaran' a Tamil Daily has published certain expunged portions of the proceedings of the House which took place on 22nd April 1987 and that the publication of expunged proceedings of the House was regarded as a breach of privilege and contempt of the House. Hence, he has referred the matter to the Committee of Privileges for its examination and report under Rule 226 of the Tamil Nadu Legislative Assembly Rules.

XX. ELECTION TO THE SENATE OF THE ANNAMALAI UNIVERSITY

With reference to his announcement made on the floor of the House on 30th April 1987 Hon. Speaker announced to the House on the 5th May 1987, that Dr. N. Masilamani and Thiru S. Jayachandran have withdrawn from the contest and hence declared the following Members to have been elected to the Senate of the Annamalai University:-

1. Thiru S. Sivaraj
2. Thiru S. Gnanasundaram
3. Thiru Durai Anbarasan

XXI. PRESENTATION OF COMMITTEE REPORTS.

<i>Serial No. (1)</i>	<i>Name of reports. (2)</i>	<i>Date of presentation (3)</i>
1.	Forty-fourth Report of the Committee on Public Accounts.	27th March 1987.
2.	Forty-fifth Report of the Committee on Public Accounts.	Do.
3.	Forty-seventh Report of the Committee on Public Undertakings.	Do.
4.	Forty-Sixth Report of the Committee on Public Accounts.	28th March 1987.
5.	Forty-seventh Report of the Committee on Public Accounts.	Do.
6.	Forty-eighth Report of the Committee on Public Undertakings.	Do.
7.	Forty-ninth Report of the Committee on Public Undertakings.	31st March 1987

<i>Serial No. (1)</i>	<i>Name of reports. (2)</i>	<i>Date of presentation (3)</i>
8.	Fiftieth Report of the Committee on Public Undertakings.	Do.
9.	Forty-eighth Report of the Committee on Public Accounts.	1st April 1987.
10.	Forty-ninth Report of the Committee on Public Accounts.	Do.
11.	Fiftieth Report of the Committee on Public Accounts.	Do.
12.	Fifty-first Report of the Committee on Public Accounts.	2nd April 1987.
13.	Fifty-second Report of the Committee on Public Accounts.	Do.
14.	Fifty-third Report of the Committee on Public Accounts.	Do.
15.	Fifty-fourth Report of the Committee on Public Accounts.	3rd April 1987.
16.	Fifty-fifth Report of the Committee on Public Accounts.	3rd April 1987.
17.	Fifty-first Report of the Committee on Public Undertakings.	Do.
18.	Fifty-second Report of the Committee on Public Undertakings.	Do.
19.	Fifty-sixth Report of the Committee on Public Accounts.	4th April 1987.
20.	Fifty-seventh Report of the Committee on Public Accounts.	Do.
21.	Second Report of the Committee on Petitions.	Do.
22.	Fifty-eighth Report of the Committee on Public Accounts.	7th April 1987
23.	Fifty-ninth Report of the Committee on Public Accounts.	Do.

<i>Serial No. (1)</i>	<i>Name of reports. (2)</i>	<i>Date of presentation (3)</i>
24.	Sixtieth Report of the Committee on Public Accounts.	Do.
25.	Sixty-first Report of the Committee on Public Accounts.	10th April 1987
26.	Sixty-second Report of the Committee on Public Accounts.	Do.
27.	Sixth Report of the Committee on Estimates.	11th April 1987.
28.	Seventh Report of the Committee on Estimates.	Do.
29.	Eighth Report of the Committee on Estimates.	Do.
30.	Fifth Report of the Committee on Delegated Legislation.	Do.
31.	Second Report of the Committee on Papers Laid on the Table.	Do.
32.	Third Report of the Committee on Papers Laid on the Table.	4th May 1987.
33.	Sixth Report of the Committee on Delegated Legislation.	5th May 1987.
34.	Third Report of the Committee on Petitions.	7th May 1987.

XXII. CONSTITUTION OF COMMITTEES

The following Committee were constituted for the year 1987-88 on the dates noted against each:

- | | |
|--------------------------------------|------------------|
| 1. Committee of Privileges. | 20th April 1987. |
| 2. Committee on Estimates | 29th April 1987. |
| 3. Committee on Public Undertakings. | 29th April 1987. |
| 4. Business Advisory Committee. | 5th May 1987. |
| 5. Committee on Rules. | 6th May 1987. |

6. Committee on Government Assurances.	7th May 1987.
7. House Committee.	7th May 1987.
8. Committee on Public Accounts	8th May 1987.
9. Committee on Petitions.	8th May 1987.
10. Committee on Delegated Legislation.	11th May 1987.
11. Committee on Papers Laid on the Table of the House.	11th May 1987.
12. Library Committee.	11th May 1987.

The names of the Members of the above Committees of the Tamil Nadu Legislative Assembly are given in Appendix-I.

XXIII. ANNOUNCEMENT

On the 11th May 1987, Hon. Speaker made the following announcement:

"I want to inform the Hon. Members of this House that I have received to-day by post from the Supreme Court of India a notice in regard to the Appeal filed by certain expelled Members of this House against the judgment of the Madras High Court upholding the expulsion of the Members from the House, informing that the application will be listed before the Supreme Court on 20th July 1987.

As per the constitutional provisions and the conventions followed in this House, I feel that I cannot be and do not propose to be subjected to the authority of any Court in respect of the proceedings of this House. Hence I am not going to respond to the notice.

A similar notice has also been received by the Secretary, Legislative Assembly. I am directing him not to respond to the notice as the matter in question relates to the proceedings of the House.

However, I request the Hon. Minister for Law to instruct the Advocate, General, Tamil Nadu, to apprise the Supreme Court the correct legal and constitutional position in the matter."

XXIV. RETURN OF ASSETS

Return of Assets of the following four Members of the Assembly were placed on the Table of the House on 9th May 1987-

1. Thiru S. Thirumalaisamy Gounder as on 30th March 1985.
2. Dr. T. Mohammed Saleem as 30th March 1985.
3. Thiru K. Ramani as on 31st March 1986.
4. Thiru H. G. Arumugam as on 31st March 1987.

XXV. PAPERS LAID ON THE TABLE OF THE HOUSE

During the period 282 Papers were placed on the Table of the House, details of which are as follows:-

A. Statutory Rules and Orders	71
B. Reports, Notifications and other Papers	211
			Total	----- 282 -----

APPENDIX**COMMITTEE OF PRIVILEGES
(Constituted on 20th April 1987)****CHAIRMAN:**

1. Hon. Thiru V.P. Balasubramanian, Deputy Speaker.

MEMBERS:

2. Hon. Dr. V.R. Nedunchezhiyan, Leader of the House.
Ex-officio.
3. Hon. Thiru O. Subramanian, Leader of the Opposition
Ex-officio.
4. Thiru T. Anbazhagan
5. Thiru K. Balaji
6. Thiru K. Balasubramanian
7. Thiru S. Daniel Raj
8. Thiru G. Krishnaraj
9. Thiru Nanjil K. Manoharan
10. Thiru R. S. Muni Rathinam
11. Thiru Papa Subramaniam
12. Thiru A. Prem Kumar
13. Thiru S. Subburayar
14. Thirumathi B. Valarmathi
15. Thiru Gudalore E. V. Velu
16. Thiru T.R. Venkataramanan
17. Thiru T. Venkata Reddy.

COMMITTEE ON ESTIMATES
(Constituted on 29th April 1987)

CHAIRMAN:

1. Thiru V.R. Jayaraman.

MEMBERS:

2. Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance-
Ex-officio
3. Thiru A.S. Ravindran, Chairman,
Committee on Public Accounts-Ex-officio.
4. Thiru K.Kuppuswamy, Chairman,
Committee on Public Undertakings-Ex-officio.
5. Thiru H.G. Arumugam
6. Thiru R. S. Arumugam
7. Thiru T. Marimuthu
8. Thiru J. Mohamed Gani.
9. Thiru P.K.M. Muthuramalingam
10. Thiru A. Natarasan
11. Thiru M. Pandurangam
12. Thiru T.Pushparaju
13. Thiru F.M. Rajarathinam
14. Thirumathi R. Saroja
15. Thiru K. A. Sengottaian
16. Thiru V. Subramaniyan
17. Thiru M. Thangamani
18. Thiru T. Theerthagiri Gounder
19. Thiru P. Uthirapathi
- * 20. Thiru K. Balaji
- * 21. Thiru Gudalore E.V. Velu
- * 22. Thiru Salem M. Arumugam
- * 23. Thiru K. Venkatachalam
- * 24. Thiru M. Rajangam

* Nominated w.e.f. 8-9-1987.

COMMITTEE ON PUBLIC UNDERTAKINGS
(Constituted on 29th April 1987)

CHAIRMAN:

1. Thiru K. Kuppaswamy.

MEMBERS:

2. Thiru V.R. Jeyaraman, Chairman,
Committee on Estimates-Ex-officio.
3. Thiru A.S. Ravindran, Chairman,
Committee on Public Accounts-Ex-officio.
4. Thiru Durai Govindarajan, Chief Government Whip.
5. Thiru A. Arumugam
6. Thiru A. S. A. Arumugam
7. Thiru A. Chandrasekaran
8. Thiru M. Chinnaraj
9. Thiru Saidai S. Doraisamy
10. Thiru M. Gurusamy alias Annadasan
11. Thiru J. Hemachandran
12. Thiru M. Manimaran
13. Thiru M. Marimuthu
14. Dr. A. Ponnusamy
15. Thiru M. Rajarathinam alias Mani
16. Thiru S. N. Ramasamy
17. Thiru S. Semmalai
18. Thiru P. R. Thirugnanam
- +19. Thiru S. Jayachandran
- *20. Thiru S. Gnanasundaram
- *21. Thiru P. Anbazhagan
- *22. Thiru T. N. G. A. Manoharan
- *23. Thiru V. G. Chellappa

+ Nominated w. e. f. of 28-7-1987

* Nominated w. e. f. of 8-9-1987.

BUSINESS ADVISORY COMMITTEE
(Constituted on 5th May 1987)

CHAIRMAN:

1. Hon. Thiru P. H. Pandian,
Speaker.

MEMBERS:

2. Hon. Dr. M. G. Ramachandran,
Chief Minister.
3. Hon. Dr. V. R. Nedunchezhiyan,
Leader of the House.
4. Hon. Thiru S. Ramachandran,
Minister for Food.
5. Hon. Thiru P. U. Shanmugam,
Minister for Health.
6. Hon. Thiru V.P. Balasubramanian,
Deputy Speaker.
7. Hon. Thiru O. Subramanian,
Leader of the Opposition.
8. Thiru Durai Govindarajan,
Chief Government Whip.
9. Thirumathi D. Yasodha
10. Thiru C. Palanimuthu
11. Thiru Nanjil K. Manoharan
12. Thiru S. M. Ramachandran
13. Thiru K. Ramani
14. Thiru A.S.A. Arumugam
15. Thiru A.K.A. Abdul Samad
16. Thiru P. Uthirapathi

RULES COMMITTEE
(Constituted on 6th May 1987)

CHAIRMAN:

1. Hon. Thiru P.H. Pandian,
Speaker.

MEMBERS:

2. Hon. Dr. M. G. Ramachandran,
Chief Minister.
3. Hon. Dr. V. R. Nedunchezhiyan,
Leader of the House.
4. Hon. Thiru K. Rajaram,
Minister for Industries and Agriculture.
5. Hon. Thiru C. Ponnaiyan,
Minister for Education and Law.
6. Hon. Thiru V. P. Balasubramanian,
Deputy Speaker.
7. Hon. Thiru O. Subramanian
Leader of Opposition.
8. Thiru Durai Govindarajan,
Chief Government Whip.
9. Thiru A.K.A. Abdul Samath
10. N.S.V. Chithan
11. M. Chinnaraj.
12. Nanjil K. Manoharan
13. K. Ramani
14. S. Semmalai
15. M. Sundaradass
16. P. Uthirapathi
17. T.R. Venkataramanan

COMMITTEE ON GOVERNMENT ASSURANCE
(Constituted on 7th May 1987)

CHAIRMAN:

1. Thiru C. Palanimuthu

MEMBERS:

2. Thiru A.S.A. Arumugam
3. Thiru S. Balasubramanian
4. Thiru Parambai A. Baluchamy
5. Thiru Durai Anbarasan alias Ramalingam
6. Thiru E.V.K.S. Elangovan
7. Thiru M. Meenakshisundaram
8. Thiru S. Purushothaman
9. Thiru M. Sivakumar
10. Thiru A. Sivakumar
11. Thiru P. Theertharaman
12. Thiru A. Venkatachalam.

HOUSE COMMITTEE
(Constituted on 7th May 1987)

CHAIRMAN:

1. Thiru Ella. Rajamanickam

MEMBERS:

2. Thiru Nilakkottai A. Baluchamy
3. Thiru S. Daniel Raj
4. Thiru R. Eswaran
5. Thiru R. Govindasamy
6. Thiru S. Jagatheesan
7. Thiru K. Kallan
8. Thiru V. Kuppusamy
9. Thirumathi B. Lakshmi
10. Thiru A. Malarmannan
11. Thiru K. Muthuvel
12. Thiru K. Narasimmapallavan
13. Thiru K. Perumal Pillai
14. Thirumathi T. Rajambal
15. Thiru V. S. T. Shamsul Alam
16. Thiru N. Shanmugam
17. Thiru S. R. Subramania Athithan alias Subramanian
18. Thiru T. M. Venkatachalam.

COMMITTEE ON PUBLIC ACCOUNTS
(Constituted on 8th May 1987)

CHAIRMAN:

1. Thiru A.S. Ravindran

MEMBERS:

2. Hon. Dr. V.R. Nedunchezhiyan,
Minister for Finance-Ex-officio.
3. Thiru V. R. Jayaraman, Chairman,
Committee on Estimates-Ex-officio.
4. Thiru K. Kuppusamy, Chairman,
Committee on Public Under Takings-Ex-officio.
5. Thiru P. Dhanabal
6. Thiru S. P. Durai Rasu
7. Thiru K. R. Ganapathy
8. Dr. D. Kumaradhas
9. Thiru.S.P. Manavalan
10. Thiru V. S. Panchavarnam
11. Thiru A. Rahman Khan.
12. Thiru P. N. Ramachandran
13. Dr. K.P. Ramalingam
14. Thiru S. Rathinavel
15. Thiru R. Shanmugam
16. Thiru M. Sundaradas
17. Thiru R. Thamaraiikkani
18. Thiru K. M. Thangamani.
- + 19. Thiru T. Anbazhagan
- + 20. Thiru S. R. Subramanian Athithan alias Subramanian
- * 21. Tmt. B. Valarmathi
- * 22. Thiru A. Deivanayagam
- * 23. Thiru S. Govindasami
- ++ 24. Thiru K. Ethirajan.

+ Nominated w. e. f. 28-7-1987

* Nominated w. e. f. 8-9-1987

++ Nominated w.e.f. 10-11-87 in the vacancy caused by the demise (8th May 1987)
of Thiru V. P. Chinthan, M.L.A.

COMMITTEE ON PETITIONS

(Constituted on 8th May 1987)

CHAIRMAN:

1. Hon. Thiru V. P. Balasubramanian, Deputy Speaker.

MEMBERS.

2. Thiru Saidai S. Duraisamy
3. Dr. N. Masilamani
4. Thiru M. Pandurangam
5. Thiru J. Rajababu
6. Thiru S. M. Ramachandran
7. DR. K. Samarasam
8. Thiru K. Subbarayan
9. Thiru S. Subburayar
10. Thiru K. Vadivel
11. Thiru G. Veeraiyan
- *12. Thiru M. Chinnaraj
- *13. Thiru S. Semmalai
- *14. Thiru K. Kuppusamy
- *15. Thiru G. K. J. Barathi
- *16. Thiru K. Krishnamurthy.

* Nominated w.e.f. 9th May 1987.

COMMITTEE ON DELEGATED LEGISLATION
(Constituted on 11th May 1987)

CHAIRMAN:

1. Thiru S. N. Rajendran

MEMBERS:

2. Thiru A.K.A. Abdul Samad
3. Thiru G. Ananthakrishna
4. Thiru V. Balachandran
5. Thiru K. Balasubramanian
6. Thiru A. Chandrasekaran
7. Thiru S. P. Manavalan
8. Thiru Pon. Muthuramalingam
9. Thiru P. M. Narasimhan
10. Thiru P.G. Narayanan
11. Thiru T. Palani
12. Thiru A. Premkumar
13. Thiru S. Purushothaman
14. Thiru S. Sivaprakasam
15. Thiru S. Subburayar
16. Thiru K. Thamilarasan
17. Thiru V. Thangavelu.

COMMITTEE ON PAPERS LAID ON THE TABLE

(Constituted on 11th May 1987)

CHAIRMAN:

1. Dr. D. Kumaradhas

MEMBERS:

2. Thiru Salem M. Arumugam
3. Thiru M. John Vincent
4. Thiru S. Kumara Gurubara Ramanathan
5. Thiru P. M. Narasimhan
6. Thiru S. Rajaraman
7. Thiru R. Rajamanickam
8. Thiru M. N. Ramajayam
9. Thiru K. Ramani
10. Thiru R. Rengasamy
11. Thiru T. Swamikannu

LIBRARY COMMITTEE

(Constituted on 11th May 1987)

CHAIRMAN:

1. Hon. Thiru P. H. Pandian, Speaker.

MEMBERS:

2. Hon. Thiru V.P. Balasubramanian, Deputy Speaker.
3. Thiru V. Balakrishnan
4. Thiru R. Harikumar
5. Thiru K. Hutchi Gowder
6. Thiru K. C. Palanisamy
7. Thiru A. Piranavanathan
8. Thirumathi A. S. Ponnammal
9. Thiru K. Ramani
10. Thiru K. Sornalingam.
